

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 428 of 2012 in
DFR No. 2266 of 2012**

Dated : 8th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Tamil Nadu Generation & Distribution Corporation Versus M/s. Lanco Tanjore Power Co. Ltd. & Anr.	...Appellant(s) ...Respondent(s)
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Counsel for the Appellant(s) : Mr. S. Vallinayagam

**Counsel for the Respondent (s) : Mr. Vinod Kumar
Mr. R. Selvakumar for R-2**

ORDER

This is an application to condone the delay of 18 days in filing the Appeal as against the impugned order dated 28/9/2012.

We have heard the Learned Counsel for the Appellant as well as the Respondents. Since, there is sufficient cause to condone the delay, we deem it fit to condone the delay. Accordingly, the delay is condoned.

We have heard the Learned Counsel for the Appellant for Admission.

Admit. Issue notice to all the Respondents. Dasti service is permitted.
Registry is also directed to serve notice and number the Appeal.

Mr. R. Selvakumar takes notice on behalf of the Respondent no. 2. The Learned Counsel for the Respondents Mr. Vinod Kumar and Mr. R. Selvakumar submit that they would be able to file reply on or before 31.1.2013. Accordingly, they are permitted to file their respective replies on or before 31.1.2013 after serving copy on the other side.

Thereupon, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

Post the matter for final hearing of the Appeal on **12.2.2013 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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